



CENTRE FOR ADVANCED STUDIES IN
LABOUR WELFARE, RGNUL
IN ASSOCIATION WITH
DEVREV AND THE LEGAL JOURNAL ON
TECHNOLOGY
IS ORGANIZING THE

1ST RGNUL-DEVREV ONLINE CONTRACT DRAFTING COMPETITION, 2024

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW,
PUNJAB

The background image shows the Rajiv Gandhi National University of Law, Patiala. In the foreground, there is a large, dark blue, curved monument with the university's logo on top. To the right, the Indian national flag is flying on a tall pole. In the background, there is a large, light-colored building with arched windows and a dome, identified as the Administrative Block. The sky is overcast.

ABOUT THE ORGANIZERS

ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

The Rajiv Gandhi National University of Law, Patiala (RGNUL) is an autonomous National Law University (NLU) established under the second wave of reforms instituted by the Bar Council of India. Established in 2006, RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In March 2018, RGNUL was amongst the four NLUs to have been granted autonomous status by the University Grants Commission. RGNUL has been ranked among the top 10 law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Human Resource Development, Government of India.

ABOUT CENTRE FOR ADVANCED STUDIES IN LABOUR WELFARE

The Centre has been established with a view to improve and strengthen the Labour Justice System in India. It strives to uphold and protect the rights of the labourers and their families thereby ensuring them a life of human dignity. The Centre also makes an effort to sensitize the labourers about their rights, which are enshrined in the Constitution of India and other legislations as well. In addition to it, the Centre makes an effort to impart education to the children of labourers in the University campus and makes them aware about their fundamental right to education thereby, making their parents realize their duty towards their children. The basic aim behind the establishment of the Centre is to spread awareness about the welfare and empowerment of the labourers. Besides, the Centre organizes workshops, seminars and essay writing competitions on the problems of labourers of organized and unorganised sector. The Centre also recognizes the national and international issues concerning the promotion and protection of human rights and human dignity of labourers.



A photograph showing a close-up of a desk. In the center, a contract is open on a clipboard, with the word 'CONTRACT' visible at the top. A hand is pointing at the document, and another hand is holding a pen, ready to sign. To the right, a gavel is visible. The background shows a person in a suit and tie, suggesting a legal or business setting.

ABOUT DEVREV

DevRev is a forward-thinking company that sits at the intersection of software development and customer relationships. Founded on the principle of integrating developer efforts directly with end-user feedback, DevRev seeks to transform the way products are developed and refined. Utilizing advanced AI and machine learning technologies, the company provides a groundbreaking platform that draws developers and customers closer, enhancing the feedback loop and ensuring that products not only meet but exceed user expectations. The company believes that equipping developers with real-time insights from users can fast-track innovation and lead to the creation of more intuitive and responsive products.

DevRev is dedicated to developing tools and environments that enable seamless communication and effective collaboration. It offers a comprehensive suite of services including analytics, customer management, and personalized support, all integrated within a developer-friendly interface. This setup empowers businesses to flourish in a customer-centric ecosystem, promoting growth and challenging conventional development practices. As it continues to expand and innovate, DevRev remains committed to fostering customer-driven development, ensuring that every piece of code not only addresses specific challenges but also enhances user satisfaction.



ABOUT THE CONTRACT DRAFTING COMPETITION

The 1st Contract Drafting Competition, 2024 aims to enhance understanding of practical aspects of contract law. It offers an opportunity for law students to demonstrate their skills to seasoned academics and professionals. Such competitions, which focus on commercial transactions, are rare and valuable for students. By tackling a specialized legal issue, participants will gain practical experience in drafting transactions, a crucial aspect of legal education.

Participants in the competition will be tasked with drafting a contract based on the Contract Proposition, illustrating a legal relationship between two entities. This scenario will revolve around a contemporary commercial topic. In addition to the agreement itself, participants must provide a 'Concept Note' explaining the reasoning behind their chosen clauses.

The agreements submitted by participants will undergo a detailed review process. The top entries, determined through this review process, will advance to the second phase of the competition.



SUBMISSION GUIDELINES

ELIGIBILITY

The competition is open to avid researchers and students enrolled in the Undergraduate or Post Graduate Programs in law i.e. 3-year LL.B. course/ 5-year LL.B. course/ LL.M. course etc.

GENERAL

- The manuscripts shall be in the English language only.
- Co-authorship is not allowed.
- The registration fees is Rs. 200.
- The name and institution of the author(s) shall not be mentioned in the body of the submission.
- Any form of plagiarism is strictly prohibited and the submission shall be original, unpublished, and an outcome of the author's own efforts.
- The author(s) bear sole responsibility for the accuracy of facts, opinions, and views stated in the submission.

DRAFT GUIDELINES

- Participants are encouraged to draft using plain English and avoid the use of unnecessary legalese.
 - Participants are further encouraged to use modern contract drafting techniques.
 - The Drafts must adhere to the following format:
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- a. Font should be Times New Roman
- b. Font Size should be 12 points.
- c. The text should be Justified with 1.5 line spacing.
- d. The Page Limit of the Draft should not be more than 5 pages.

JUDGING CRITERIA

Your submissions will be judged on the basis of following parameters:

1. Language of contract and Type of Drafting
2. Advise to Client's queries and demands
3. Formatting of contract
4. Application of laws

SUBMISSION PROCEDURE

- The author(s) shall submit the draft via Google Form **here**.
- The author(s) shall submit the draft in .doc or .docx format.

PRIZES

- The top 3 entries will be given an Online Internship plus a stipend at Devrev.
- Each participant will be given a certificate of participation.

OTHER DETAILS

IMPORTANT DATES:

- Deadline for the registration of the competition: **15th June 2024**
- Deadline for the submission of final draft for the contract drafting competition: **20th July 2024**
- Declaration of results: **1st August 2024**

IMPORTANT LINKS:

Registration Link

https://lsacademia.in/lsa_rgnul/eventPortal/loginFrom.jsp

CONTACT DETAILS:

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BACKGROUND

Vortex Dynamics, a multinational conglomerate with operations in India and the USA, and now expanding its business operations to the European Union, found itself in a precarious situation concerning data privacy and protection. The company's founders, the dynamic duo of Maxwell Carter and Evelyn Hart, had grand plans to conquer the global market, but a recent incident involving their quirky employee, Barkus, threatened to derail their ambitions and potentially expose the company to legal liabilities.

Barkus, known for his insatiable curiosity and love for cutting-edge technology, stumbled upon the wonders of ChatGPT. Fascinated by the AI's capabilities, he recklessly and without authorization, fed it with sensitive company data, including top-secret recipes for Vortex Dynamics' world-famous spicy snacks, thereby potentially violating the company's data protection policies and posing a risk of unauthorized disclosure of trade secrets.

Unbeknownst to Barkus, his indiscreet actions had potentially exposed the company's proprietary information and trade secrets to the vast reaches of the internet, thereby exposing the company to potential legal liabilities and reputational damage.

Maxwell Carter, the pragmatic CEO, caught wind of Barkus's breach of company policies and promptly terminated his employment, setting an example for the rest of the workforce and demonstrating the company's zero-tolerance approach towards data protection violations. However, Evelyn Hart, the visionary co-founder, recognized the gravity of the situation and the need for strict compliance with the General Data Protection Regulation (GDPR) and other relevant data privacy laws, particularly in light of Vortex Dynamics' plans to expand into the European Union.

Determined to prevent future data breaches and potential legal liabilities, Evelyn Hart assembled a team of legal experts and tech wizards to devise a comprehensive data protection strategy. They implemented stringent data protection protocols, including mandatory employee training on data handling, strict penalties for any violations, and robust access control measures to safeguard sensitive information.

Recognizing the potential risks posed by generative AI tools like ChatGPT, Vortex Dynamics took the proactive step of banning their use on company devices and networks, thereby mitigating the risk of unauthorized data sharing and potential legal exposure.

Employees were explicitly warned that any unauthorized sharing of company data or violation of data protection policies could result in disciplinary action, including termination of their employment, in line with the company's zero-tolerance approach towards data protection violations, as exemplified by Barkus's fate.

As Vortex Dynamics forges ahead with its European expansion, Maxwell Carter and Evelyn Hart remain committed to upholding the highest standards of data privacy and security, recognizing the potential legal liabilities and reputational risks associated with data breaches. They understand that in today's digital age, a single lapse in data protection could spell disaster for their beloved snack empire and expose the company to potential legal action and regulatory scrutiny.

PROBLEM STATEMENT

You are a partner at a leading law firm based in Bengaluru, India. Your client, Vortex Dynamics, a multinational conglomerate with operations in India and the USA, has approached your firm for legal advice and assistance.

Vortex Dynamics is planning to expand its business operations to the European Union (EU). However, the company recently faced a severe data privacy incident involving one of its employees, Barkus, who recklessly shared sensitive company data, including trade secrets and proprietary recipes, with the AI chatbot ChatGPT. This incident has raised serious concerns within the company regarding data privacy, protection, and potential legal liabilities.

In light of this incident, Vortex Dynamics has terminated Barkus's employment and implemented stringent data protection protocols, including banning the use of generative AI tools like ChatGPT on company devices and networks. However, the company recognizes the need for comprehensive legal measures, including robust employee privacy policies, to ensure compliance with the General Data Protection Regulation (GDPR) and other relevant data privacy laws in the EU.

Vortex Dynamics is determined to prevent a repeat of such data privacy breaches and ensure that its employees maintain strict confidentiality while handling sensitive company data.

The company requires you to draft a comprehensive employee privacy policy that outlines clear guidelines and expectations for data handling, storage, and processing. The policy should include provisions for mandatory employee training on data protection, strict penalties for violations, and robust access control measures to safeguard sensitive information.

As Vortex Dynamics prepares to enter the EU market, the company is seeking to establish strategic partnerships and collaborations with various entities within the EU.

To facilitate these partnerships, Vortex Dynamics requires you to draft a comprehensive contract that addresses data privacy and protection concerns, ensuring full compliance with GDPR and other applicable EU laws.

The contract should include, but not be limited to, the following provisions:

- Robust data protection clauses that safeguard the confidentiality and integrity of sensitive data shared between Vortex Dynamics and its EU partners.
- Clear guidelines and protocols for data handling, storage, and processing, in line with GDPR requirements.
- Mechanisms for obtaining explicit consent from individuals for the collection and use of their personal data.
- Provisions for conducting Data Protection Impact Assessments (DPIAs) for high-risk data processing activities.
- Procedures for reporting and mitigating data breaches, including notification requirements to relevant authorities and affected individuals.
- Provisions for appointing a Data Protection Officer (DPO) to oversee data protection compliance within the organization.
- Mechanisms for ensuring data portability and facilitating the exercise of individuals' rights under the GDPR, such as the right to access, rectify, or erase personal data.
- Provisions for conducting regular audits and assessments to ensure ongoing compliance with data protection laws and regulations.
- Clauses addressing cross-border data transfers and ensuring adequate safeguards for such transfers.
- Mechanisms for handling data protection-related disputes and establishing appropriate dispute resolution procedures.

Your task is to draft a comprehensive contract and employee privacy policy that address the above requirements and any other relevant provisions necessary to ensure Vortex Dynamics' compliance with GDPR and other applicable EU data protection laws. The contract and policy should strike a balance between protecting the company's interests and upholding the privacy rights of individuals, while also facilitating seamless business operations within the EU and preventing future data privacy breaches.